Annexure-4

Name of the corporate debtor: Future Lifestyle Fashion Limited ; Date of commencement of Liquidation :22.07.2026 ; List of creditors as on: 30.10.2026

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any Mutual dues, that may be setoff	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Catalyst Trusteeship Limited	16-05-2023	6,00,40,94,191	6,00,40,94,191				No	17.46			-		NA
2	Bank of India	18-05-2023	90,23,19,825	90,23,19,825			90,23,19,825	No	2.62					NA
3	EC Holdings PTE Limited	17-05-2023	3,65,79,03,533	3,65,79,03,533				No	10.64			-		NA
4	EW Special Opportunities Fund II	17-05-2023	2,51,63,30,496	2,51,63,30,496				No	7.32			-		NA
5	Edelweiss Asset Reconstruction C	17-05-2023	1,04,15,79,717	1,04,15,79,717				No	3.03			-		NA
6	Axis Trustee Services Limited	17-05-2023	1,17,06,54,295	-				No	0			1,17,06,54,295		NA
7	GBI Master Fund I, L.P.	06-07-2023	24,16,18,960	-				No	0			24,16,18,960		NA
	TOTAL		15,53,45,01,017	14,12,22,27,762	-	-	90,23,19,825	-	100	-	-	1,41,22,73,255		

Notes — Liquidation Claims / List of Stakeholders

1.The claims admitted during the CIRP have been considered as the basis for preparation of the List of Stakeholders in the liquidation process.

2.Claims which were verified and admitted during the CIRP have not been re-verified by the Liquidator, in accordance with Regulation 30(2) of the Liquidation Process Regulations, 2016.

3.Claims received during the CIRP but not verified during the CIRP have been verified by the Liquidator in accordance with Regulation 30(2) of the Liquidation Process Regulations, 2016.

4.The amount admitted in the List of Stakeholders represents the amount determined after considering the claim submitted, documents/evidence available and verification undertaken, wherever applicable.

5.Where a claim has been rejected, wholly or partly, the reasons for such rejection/reduction have been recorded and communicated to the concerned claimant in accordance with the applicable provisions.

6.The List of Stakeholders has been prepared category-wise based on the proofs of claims submitted and accepted, in accordance with Regulation 31 of the Liquidation Process Regulations, 2016.

7.The amounts reflected in the List of Stakeholders are subject to revision/updation in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and the Liquidation Process Regulations, 2016.

8.Claims submitted during the liquidation process have been verified by the Liquidator and admitted/rejected, wholly or partly, based on the supporting documents and information available.